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Mr. L. S. Rao
P. W. M. I. S. C. A.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 574..... 1995

..... Jagdish Prasad..... Applicant(s)

..... Union of India..... Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
		REGISTER <i>S</i> Registrar	<i>J.P.O. of 15/21- 2's filed. H</i>
1	28-9-95	Put up this matter after vacation. <i>On 28/9/95</i> <i>On 28/9/95</i> MEMBER (ADMN.)	<i>In this application W.F.I. 19, the applicant has prayed for regularisation in a higher post for which he is entitled to. For Registration.</i>
2.	19.10.95	In this application the applicant prayed that the Respondents should regularise him as a mate in the scale of Rs. 960-1500/-, Shri P.K. Mishra learned counsel for the applicant took me ^{through} to the back ground of the case. The applicant was regularised by Annexure-1 vide Office Order No. 57/90 w.e.f. 1.12.1990. Thereafter, the applicant filed representations in Annexure-3 series, the first representation is dated 2.7.1993 addressed to the CA(Con.), S.E.Railway, Garden Reach, Calcutta, the Sr. Project Manager, S.E. Railways, Raipur (M.P.)	<i>28/9/95</i> <i>26.09.95</i> <i>Registration</i> <i>For admission</i> <i>of stay.</i> <i>26/9</i> <i>Branch</i>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>and the CE (Con), SE Railways, Bilaspur (MP). Thereafter he has sent reminders subsequently. The last reminder is dated December, 1993.</p> <p>It is appropriate if the matters raised in this petition are disposed of administratively by the competent authority.</p> <p>In view of the facts and circumstances of the case and after hearing Shri P.K. Mishra, I consider it as an appropriate to issue a direction to the CAO (Con), SE Railways, Garden Reach, Calcutta who is Respondent No. 3 to dispose of the representation of the applicant, in Annexure-3 series within a period of three months from the date of receipt of a copy of this order. Respondent No. 3 shall pass a reasoned and speaking order after examining the contentions of the applicant. Thus, the OA is disposed of accordingly.</p> <p>Hand over a copy of this order to the learned counsel for the applicant Mr. P.K. Mishra.</p>	<p>Ad to pass by Meatim ..</p> <p>Se. Admin. P.</p> <p>Dy 18/10/95</p> <p>Bench</p> <p>Order No. 19.10.95</p> <p>Copy be given to both the counsels</p> <p>Dy 25/10/95 25/10/95 SO(8)</p> <p>Received copy of the Order/Judgement W.S.H.A. As per arrangement 30.10.95</p> <p>Karan Singh Member (Admn.)</p> <p>Copy of order dt. 19.10.95 with copy of OA may be sent to all Respects by regd post</p> <p>Dy 27/10/95 27/10/95 SO(8)</p>